

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 1517

TO BE ANSWERED ON THE 25th July, 2017

Affordable Generic Medicines

†1517. SHRI UDAY PRATAP SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has any proposal to enact laws for affordable generic medicines and if so, the details thereof;

(b) whether cases of violation of rules of the National Pharmaceutical Pricing Authority (NPPA) have come to light; and

(c) if so, the details thereof and the action taken thereon, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a): No, Madam.

(b): Yes, Madam.

(c): Whenever companies are found selling scheduled formulation at prices higher than the ceiling prices fixed by National Pharmaceutical Pricing Authority (NPPA), action is taken against such companies under the relevant provisions of Drugs (Prices Control) Order, 2013 (DPCO, 2013) and the overcharged amount, along with interest is levied on the company. Similar action is taken whenever companies are found selling non-scheduled formulation at a price which is 10% higher than the MRP of the preceding twelve months. An amount of Rs. 238.84 crore has been recovered as on 30.06.2017 from the pharmaceutical companies against non-compliance of provisions of DPCO, 2013. During the monitoring of compliance of various provisions of DPCO, 2013 by drug manufacturers, it was seen that the provisions related to 'new drugs' have not been followed wherein some of the pharmaceutical companies have launched the formulation without taking prior price approval from NPPA. The concerned companies have been instructed to furnish certified batch wise production and sales details along with the corresponding MRP for the formulations from the date of launch of the product till date.

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